

Through Video Conferencing via Cisco Webex

Item No.1.

State vs Janak Lali

FIR NO. 392/19

PS Sangam vihar

U/s 323/363/376 IPC

12.05.2020

Present: Sh.Keshav Kumar counsel for applicant/accused.

Sh. Ashesh Kumar Addl. PP for State.

Heard. Vide order dated 06.05.2020, IO had been asked to go to the house of applicant/accused for the purpose of getting bail bond verified. Counsel for applicant/accused submits that although IO had collected the bond but it has not yet been presented before the concerned Magistrate/Duty Magistrate.

In the circumstances, IO shall present/cause the surety bond to produce before concerned Magistrate/Duty Magistrate at the earliest on receipt of copy of this order.

IO be communicated about this order through the Ld. Addl. PP/State today itself.

Application stands disposed of. Soft copy of the signed order be sent to the concerned parties.



(VINAY KUMAR KHANNA)
District Judge (Comm-02), South
Saket Courts, New Delhi 12.05.2020

Through Video Conferencing via Cisco Webex

Item No.2.

State vs Avneesh Arora

FIR NO. 138/17

PS Ambedkar Nagar

U/s 302/307/427 IPC

12.05.2020

Present: Sh. Jitender Tyagi counsel for applicant/accused.

Sh. Ashesh Kumar Addl. PP for State.

Counsel for applicant/accused submits that foot of mother of applicant/accused has to be operated on 15/05/2020 and that she is diabetic and does not have any attendant therefore applicant be granted interim bail.

As per record of Orthonova Hospital attached with the application, it appears that Smt. Bimla mother of applicant had undergone right leg surgery in September 2013 after an accident(RTA). After about 7 years, private Bhagat's clinic certificate only is filed along with the application.

No medical examination record pertaining to present ailment/treatment provided has been filed by the applicant. Let complete medical record of doctor Bhagat's clinic / any other record after September 2013 be filed by the applicant.

List on 13.05.2020.



(VINAY KUMAR KHANNA)
District Judge (Comm-02), South
Saket Courts, New Delhi 12.05.2020

Through Video Conferencing via Cisco Webex

Item No.3.

State vs Arun @ Bandar

FIR NO. 138/17

PS Ambedkar Nagar

U/s 307/34 IPC

12.05.2020

Present: Sh. Sanjay Bahuguna with Sh. Hemant Sharma counsels for applicant/accused.

Sh. Ashesh Kumar Addl. PP for State.

Ld. Addl. PP submits that result of MLC is still awaited.

Ld. Counsel for applicant/accused submits that copy of the MLC of victim is still not provided to him.

Let copy of the MLC of victim be provided by the IO to counsel for applicant/accused by way of e-mail.

As prayed by both parties, list on 15.05.2020.



(VINAY KUMAR KHANNA)

District Judge (Comm-02), South
Saket Courts, New Delhi 12.05.2020

Through Video Conferencing via Cisco Webex

Item No.4.

Crystal Beverages vs SV Cold Drink Factory

12.05.2020

Present: Sh. Sidharth Joshi counsel for applicant/defendant no. 2.

Notice of this application be issued to plaintiff by all possible modes including e-mail and Whatsapp.

List on 19.05.2020.



(VINAY KUMAR KHANNA)
District Judge (Comm-02), South
Saket Courts, New Delhi 12.05.2020

Through Video Conferencing via Cisco Webex

Item No.5.

State vs Sushil Kumar

FIR NO. 161/19

PS Tigri

U/s 308/34 IPC

12.05.2020

Present: Sh.Uday Pal Choudhary counsel for applicant/accused.

Sh. Ashesh Kumar Addl. PP for State.

It is not disputed that vide order dated 21.04.2020, applicant/accused Sushil Kumar has already been granted interim bail till 15.05.2020.

At the request of counsel for applicant/accused, list this application on 15.05.2020.



(VINAY KUMAR KHANNA)
District Judge (Comm-02), South
Saket Courts, New Delhi 12.05.2020

Through Video Conferencing via Cisco Webex

Item No.6.

State vs Kunal @ Bachha

FIR NO. 12/20

PS Ambedkar Nagar

U/s 397/452/336/506/34 IPC

12.05.2020

Present: Sh.Shiv Chopra counsel for applicant/accused.

Sh. Ashesh Kumar Addl. PP for State.

Heard. Addl. PP submits that report has still not been filed by the IO.

SHO is directed to file report positively by tomorrow.

As prayed, copy of report be also sent to the counsel for applicant/accused on his mobile phone number 9711298808 by or before 09:00am on 14.05.2020.

List on 14.05.2020.



(VINAY KUMAR KHANNA)
District Judge (Comm-02), South
Saket Courts, New Delhi 12.05.2020

Through Video Conferencing via Cisco Webex

Item No.7.

State vs Ashish @ Bindi

FIR NO. 118/17

PS Ambedkar Nagar

U/s 302/307/147/148 IPC

12.05.2020

Present: Sh. Vasant Kumar counsel for applicant/accused.

Sh. Ashesh Kumar Addl. PP for State.

Addl. PP submits that report of Superintendent Jail has not yet been received.

Counsel for applicant/accused submits that this application was filed on 28.04.2020 and thereafter, three dates have been fixed and Superintendent Jail has still not filed the report.

Now, State through Ld. Addl. PP shall ensure obtaining of the report from Superintendent jail regarding the ailment with which the applicant is suffering and the treatment provided to him.

List on 15.05.2020.



(VINAY KUMAR KHANNA)
District Judge (Comm-02), South
Saket Courts, New Delhi 12.05.2020

Through Video Conferencing via Cisco Webex

Item No.8.

State vs Ram Krishan Gupta

FIR NO. 347/19

PS Neb Sarai

U/s 75/387/419/420,467

468/471,120B IPC &

27 DMC Act

12.05.2020

Present: Sh. Pankaj Srivastav counsel for applicant/accused.

Sh. Ashesh Kumar Addl. PP for State.

Heard. Counsel for applicant/accused submits that applicant is suffering from Brain Tumour, diabetes, blood pressure and breathing problem. Ld. Counsel has drawn attention of the Court towards the treatment received by the applicant/accused from Apollo Hospital . It is submitted that he was earlier operated in MAX Hospital and that vision of the eyes of applicant/accused is suffering . It is further submitted that condition of applicant/accused is deteriorating day by day in the jail in the prevailing pandemic situation.

Addl. PP submits that applicant/accused is involved in three cases i.e. FIR no. 51/18 u/s 419; FIR no. 56/13 u/s 354, 354 A IPC and FIR NO. 266/14 u/s 376/420/342/506 IPC.

Counsel for applicant/accused submits that this case comes within the preview of High Powered Guidelines of Hon'ble High Court.

It has not been disputed on behalf of the state that as per the report of Superintendent Jail, applicant/accused has been suffering from brain ailments and vision problems. Having regard to totality of aforementioned facts and circumstances, pandemic situation & nature of the case, applicant/accused Ram Krishan Gupta is admitted to interim bail for a period of six weeks from the date of his release. on furnishing personal bond in the sum of Rs. 50,000/- with one surety of like amount to the satisfaction of concerned MM/Duty MM.

Soft copy of the signed order be sent to the concerned parties.



(VINAY KUMAR KHANNA)
District Judge (Comm-02), South
Saket Courts, New Delhi 12.05.2020

Through Video Conferencing via Cisco Webex

Item No. 9

State Vs Vikram Sashi
FIR No. 74/2020
PS Neb Sarai
U/s 307/34 IPC

12.05.2020

Present : Shri Akshat Gupta, Ld. counsel for applicant/accused
Shri Ashesh Kumar, Ld. Addl. PP for the State

It is submitted on behalf of applicant that parties have settled the matter, copy of MOU is on record and that no weapon was used.

As per report, a danda had been used and MLC is still awaited.

Ld Addl PP submits that IO has yet not obtained result of MLC.

On joint request, list on 18.05.2020. in the circumstances, till the next date, no coercive steps be initiated.



(VINAY KUMAR KHANNA)
District Judge (Comm-02)
South District, Saket Court
New Delhi/12.05.2020

Through Video Conferencing via Cisco Webex

Item No. 10

State Vs Satish @ Kubda
FIR No. 205/15
PS Sangam Vihar
U/s 302/364/365 IPC

12.05.2020

Present : Shri Jitender Tyagi, Ld. counsel for applicant/accused
Shri Ashesh Kumar, Ld. Addl. PP for the State

Ld. Addl PP for the State submits that report of Jail Superintendent has not been received.

Let the report of Jail Superintendent regarding ailment with which applicant is suffering, be obtained.

List on 14.05.2020.



(VINAY KUMAR KHANNA)
District Judge (Comm-02)
South District, Saket Court
New Delhi/12.05.2020

Through Video Conferencing via Cisco Webex

Item No. 11

State Vs Sunil Raj @ Kala
FIR No. 143/17
PS Neb Sarai
U/s 302/34 IPC

12.05.2020

Present : Shri Himanshu Bhardwaj, Ld. Counsel for applicant/accused
Shri Ashesh Kumar, Ld. Addl PP for the State

Ld. Counsel for the applicant/accused submits that he is not pressing his application for bail moved on behalf of the applicant/accused Sunil @ Raj Kala and hence the same may be dismissed as withdrawn.

In view of submission of the learned counsel for applicant/accused, bail application moved on behalf of the applicant/accused, Sunil Raj @ Kala is hereby dismissed as withdrawn.



(VINAY KUMAR KHANNA)
District Judge (Comm-02)
South District, Saket Court
New Delhi/12.05.2020

Through Video Conferencing via Cisco Webex

Item No. 12

State Vs Sunil Raj @ Kala
FIR No. 369/17
PS Neb Sarai
U/s 186/353 IPC

12.05.2020

Present : Shri Himanshu Bhardwaj, Ld. Counsel for applicant/accused
Shri Ashesh Kumar, Ld. Addl PP for the State

Ld. Counsel for the applicant/accused submits that he is not pressing his application for bail moved on behalf of the applicant/accused Sunil @ Raj Kala and hence the same may be dismissed as withdrawn.

In view of submission of the learned counsel for applicant/accused, bail application moved on behalf of the applicant/accused, Sunil Raj @ Kala is hereby dismissed as withdrawn.



(VINAY KUMAR KHANNA)
District Judge (Comm-02)
South District, Saket Court
New Delhi/12.05.2020

Through Video Conferencing via Cisco Webex

Item No. 13

State Vs Sunil @ Raj Kala
FIR No. 574/16
PS Ambedkar Nagar
U/s 302/147/148 IPC

12.05.2020

Present : Shri Himanshu Bhardwaj, Ld. Counsel for applicant/accused
Shri Ashesh Kumar, Ld. Addl PP for the State

Ld. Counsel for the applicant/accused submits that he is not pressing his application for bail moved on behalf of the applicant/accused Sunil @ Raj Kala and hence the same may be dismissed as withdrawn.

In view of submission of the learned counsel for applicant/accused, bail application moved on behalf of the applicant/accused, Sunil Raj @ Kala is hereby dismissed as withdrawn.



(VINAY KUMAR KHANNA)
District Judge (Comm-02)
South District, Saket Court
New Delhi/12.05.2020

Through Video Conferencing via Cisco Webex

Item No. 14

State Vs Naresh Pal Singh
FIR No. 474/19
PS Ambedkar Nagar
U/s 377/363/367 IPC

12.05.2020

Present : Shri Arpit Bhalla, Ld. Counsel for applicant/accused
Shri Ashesh Kumar, Ld Addl. PP for the State

Both the parties seek adjournment.

On joint request, list on 13.05.2020.



(VINAY KUMAR KHANNA)
District Judge (Comm-02)
South District, Saket Court
New Delhi/12.05.2020

Through Video Conferencing via Cisco Webex

Item No. 15

State Vs Sudhanshu Sultania
FIR No. 45/20
PS Maidan Garhi
U/s 363/376D/354 IPC

12.05.2020

Present : Shri Randhir Kumar, Ld. Counsel for applicant/accused
Shri Ashesh Kumar, Ld. Addl, PP for the State

Ld. Addl PP for the State submits that detailed status of the investigation
is not clear.

Let report of the IO be obtained for next date.

As prayed, list on 14.05.2020.



(VINAY KUMAR KHANNA)
District Judge (Comm-02)
South District, Saket Court
New Delhi/12.05.2020

Through Video Conferencing via Cisco Webex

Item No. 16

State Vs Narender @ Rahul @ Hariom
FIR No. 69/19
PS Tigri
U/s 307/34 IPC

12.05.2020

Present : Shri Rinku Yadav, Ld. Counsel for applicant/accused
Shri Ashesh Kumar, Ld Addl. PP for the State
IO/SI Rampal from PS Tigri

Ld. Addl PP seeks time for filing verification report. Adjournment is not opposed.

IO shall file report regarding the ailment with which the relative of applicant is suffering and shall report whether there are other persons to take care of sick relative of the applicant/accused.

As prayed, list on 14.05.2020.



(VINAY KUMAR KHANNA)
District Judge (Comm-02)
South District, Saket Court
New Delhi/12.05.2020

Through Video Conferencing via Cisco Webex

Item No. 17

State Vs Nazim @ Saddam
FIR No. 69/19
PS Tigri
U/s 307/34 IPC

12.05.2020

Present : Shri Rinku Yadav, Ld. Counsel for applicant/accused
Shri Ashesh Kumar, Ld Addl. PP for the State
IO/SI Rampal from PS Tigri

Ld. Addl PP seeks time for filing verification report. Adjournment is not opposed.

IO shall file report regarding the ailment with which the relative of applicant is suffering and shall report whether there are other persons to take care of sick relative of the applicant/accused. I

As prayed, list on 14.05.2020.



(VINAY KUMAR KHANNA)
District Judge (Comm-02)
South District, Saket Court
New Delhi/12.05.2020